পঞ্জীভুক্ত নম্বৰ ৭৬৮৯৭ তিন্তু বিভাগত তাৰ তাৰ শত্ৰু Registered No.768/97 (Received the astronombe bedieved accepted to the 1999)



THE ASSAM CONFERENCE

THE ASSAM GAZETTE

অসাধাৰণ EXTRAORDINARY প্ৰাপ্ত কৰ্ত্ত্ত্বৰ দাৰা প্ৰকাশিত PUBLISHED BY AUTHORITY

नः 23 मिम् न , तु धताब, 2 रिक्वाबी, 2000, 13 माघ , 1921 (मक) No.23 Dispur, Wednesday, 2nd February, 2000, 13th Magha, 1921 (S.E.)

GOVERNMENT OF ASSAM

ORDERS BY THE GOVERNOR

LEGISLATIVE DEPARTMENT :: LEGISLATIVE BRANCH

Rights and 3. (1) The Assum Contingency Fund Assum Contingency (Amendment) ONITADIATION repulsed. Ordinance

The 18th December, 1999

No.LGL.160/95/139.-- The following Act of the Assam Legislative Assembly which received the assent of the Governor is hereby published for general information. The state of the st

108 ASSAM GAZETTE, EXTRAORDINARY, FEB. 2, 2000

ASSAM ACT NO. XXI OF 1999
(Received the assent of the Governor on 12th December, 1999)

THE ASSAM CONTINGENCY FUND (AMENDMENT) ACT, 1999

AN ACT

further to amend the Assam Contingency Fund Act, 1950

Preamble

Whereas it is expedient to amend the Assam Contingency Fund Act, 1950, here-in-after called the principal Act.

It is hereby enacted in the Fiftieth Year of the Republic of India as follows:-

Short title 1. and Commencement

- (1) This Act may be called the Assam Contingency Fund (Amendment) Act, 1999.
- (2) It shall come into force at once and shall remain valid upto 31st March, 2000.

Amendment 2.
of section 3
of Assam
Act IX of
1950

In the principal Act, in section 3, the following proviso shall be added, namely:-

"Provided that during the period of operation of the Assam Contingency Fund (Amendment) Act, 1999 a further sum of fifty crores of rupees shall be paid from and out of the Consolidated Fund of the State of Assam into the Contingency Fund."

Repeal and 3. (1) The Assam Contingency Fund Assam Savings. (Amendment) Ordinance, 1999 is hereby repealed.

Assam Ordinance No.I of 1999

(2) Notwithstanding such repeal, anything done or any action taken under the Ordinance so repealed shall be deemed to have been done or taken under this Act as if this Act had commenced on the 28th July, 1999.

M. K. DEKA, Secretary to the Govt. of Assam, Legislative Deptt. ১৯৯৯ চনৰ XXI নম্বৰ অসম অধিনিয়ম (১৯৯৯ চনৰ ১২ ডিচেম্বৰ তাৰিখে ৰাজ্যপালৰ সন্মতিপ্ৰাপ্ত)

অসম সাম্ভাব্য নিধি (সংশোধনী) অধিনিয়ম, ১৯৯৯ এখন অধিনিয়ম

১৯৫০ চনৰ অসম ৰাজ্যৰ সাম্ভাব্য নিধি আইনৰ সংশোধনী অধিনিয়ম ৷

প্রস্তাবনা

যিহেতু ১৯৫০ চনৰ অসম ৰাজ্যৰ সাম্ভাব্য নিধি আইনৰ (ইয়াৰ পিচত মূল আইন বুলি কোবা হৈছে) সংশোধনী কৰাটো আবশ্যক হৈছে,

গতিকে ইয়াৰ দাৰা ভাৰত গণৰাজ্যৰ পঞ্চাছতম বছৰত নিম্নোক্ত ধৰণে অধিনিয়মিত হ'ল ঃ-

চমু নাম আৰু ১৷ (১) এই আইনক অসম সাম্ভাব্য নিধিৰ (সংশোধনী) প্ৰাৰম্ভনী আইন, ১৯৯৯ নামেৰে জনা যাব।

> (২) এই আইন তৎকালীন প্রযোজ্য হ'ব আৰু ২০০০ চনৰ ৩১ মার্চলৈকে বলবৎ থাকিব।

১৯৫০ চনৰ অসম আইন IX দফাত সংশোধনী ২৷ মূল আইনৰ অনুচ্ছেদ ৩ৰ লগত নিম্নোক্ত নিবন্ধ সংযোজিতকৰা হব ঃ-

"অসম সাম্ভাব্য নিধি (সংশোধনী) আইন, ১৯৯৯ প্ৰবৰ্ত্তনৰ কালছোৱাত অসম ৰাজ্যৰ একত্ৰীকৃত নিধিৰ পৰা অতিৰিক্ত পঞ্চাছ কোটি টকা পৰিমাণৰ ধন সাম্ভাব্য নিধিলৈ হস্তান্তৰ কৰা হ'ব।"

বাতিল আৰু ব্যতিক্ৰম ৩। (১) অসম সাম্ভাব্য নিধি (সংশোধনী) অধ্যাদেশ, ১৯৯৯, ইয়াৰ দ্বাৰা বাতিল কৰা হ'ল। অসম অধ্যাদেশ নং ১ - ১৯৯৯

(২) এনে বাতিল সত্বেও বাতিলকৃত অধ্যাদেশৰ অধীনৰ কোনো কাম বা ব্যৱস্থা এই আইনৰ অধীনত কৰা বা হোৱা বুলি গণ্য কৰা হব যেনিবা এই আইনখন ১৯৯৯ চনৰ ২৮ জুলাই তাৰিখে বলবৎ হৈছিল।

> শ্ৰীমু নীন্দ্ৰ কুমাৰ ডেকা, সচিব, অসম চৰকাৰ বিধান বিভাগ, দিশপুৰ

GUWAHATI-Printed and published by the Dy. Director (P.&S.), Directorate of Ptg. and Sty., Assam, Guwahati-21 (Ex-Gazette) No. 45-500-400-2-2-2000.